

and the other note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China. Now, it is a little incomprehensible to me as to why the first note is dated 25th November, 1966 and the second 15th September, 1966. Why is there this strange chronological order? The first note comes later than the former note. What is the connection between the two? Is there any connection at all?

Mr. Speaker: Is that a point?

Shri Harj Vishnu Kamath: Only a clarification. If one is a reply to the other then the latter must follow the first in its proper order. It is a trifle baffling to me. They should be more careful about this.

Shri S. M. Banerjee (Kanpur): May I invite your kind attention to the newspaper, *Patriot*, which carries the news "Peking told to put its house in order. Sharp note by India". The same note which the hon. Minister has put on the Table of the House just now, was laid on the Table of the other House yesterday. There, we find, the questions were allowed. So, I would like to know from you whether questions will be allowed here on this.

Mr. Speaker: No, not at this moment. Shri Shahnawaz Khan.

Shri S. M. Banerjee: One or two questions may be allowed.

श्री प्रकाशबीर शास्त्री (बिजनौर): अध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि संविधान की धारा 356 के अन्तर्गत मेरे सहित संसद् के 8 और सदस्यों ने एक पत्र आप को लिखा है कि बिहार में जो धड़ाधड़ मौतें शुरू हो गई हैं उस को ध्यान में रखते हुए और प्रशासन के फ़ेल होने की स्थिति को ध्यान में रखते हुए बिहार में राष्ट्रपति शासन लागू होना चाहिए, इस के संबंध में विचार करने के लिए समय दिया जाय। आप के व्यक्ति ने मुझे सूचना दी है कि आपने इसकी स्वीकृति नहीं दी है। मैं जानना चाहता हूँ कि क्या कारण है कि आप ने स्वीकृति नहीं

दी जब पूरा प्रांत मौत के मुंह में जा रहा है, ऐसी भयंकर स्थिति होती जा रही है?

अध्यक्ष महोदय: अब आप बैठ जाइए मैं अर्ज कर देता हूँ। आप ने पांच बजे नोटिस दिया। 7 बजे तक वहाँ बहस होती रही, आप इस वक्त आये नहीं। यहाँ वह हम डिस्कस करते रहे।

श्री प्रकाशबीर शास्त्री: वह अलग चीज है।

अध्यक्ष महोदय: वह मैं ने बाकायदा डिस्कशन सा करा दिया।

श्री बड़े (खारगोन): मैं तो सात घाट दफा खड़ा हुआ। आपने ने कहा कि कालिग अटेंशन इस में ज्यादा नहीं हो सकता।

श्री हुकम चन्द कछवाय (देवास): उस के बाद जो समाचार हमें मिले उस के आधार पर हमने पत्र लिखा है।

AUDITED ACCOUNTS OF EMPLOYEES' STATE INSURANCE CORPORATION FOR 1964-65 UNDER EMPLOYEES' STATE INSURANCE ACT, 1948, ETC.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I lay on the Table—

- (1) A copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1964-65 under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-7445/66].
- (2) A copy of the Main Conclusions of the First Session of the Industrial Committee on Engineering Industry held at Bombay on the 27th August, 1966. [Placed in Library. See No. LT-7446/66].
- (3) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Orga-

[Shri Shahnawaz Khan]

nisation for the year 1964-65. [Placed in Library. See No. LT-7447/66].

- (4) A copy of the Metalliferous Mines (Amendment) Regulations 1966, published in Notification No. G.S.R. 1739 in Gazette of India dated the 19th November, 1966, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-7448/66].
- (5) A copy of the Employeess' Provident Funds (Seventeenth Amendment) Scheme, 1966, published in Notification G.S.R. 1714, in Gazette of India dated the 12th November, 1966, under sub-section (2) of section 7 of the Employeess' Provident Funds Act, 1952. [Placed in Library. See No. LT-7449/66].

Shri S. M. Banerjee: I would like to ask a clarification about item 5(2) regarding a copy laid of the Main Conclusions of the First Session of the Industrial Committee on Engineering Industry held at Bombay on the 27th August, 1966. I would like to know from the Minister, whether it is a fact that this particular Committee discussed the matter that the mill-owners in this industry were not paying the interim relief recommended by the Engineering Industry Wage Board and, if so, whether this has now been paid by them.

Mr. Speaker: How can that be gone into at this moment when the papers are being laid? He might study them and then see what it is.

INDIAN FOREST SERVICE (APPOINTMENT BY PROMOTION) REGULATIONS, 1966

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I lay on the Table a copy of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 26th November, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-7450/66].

Shri Hari Vishnu Kamath: Sir, I raised this point on the last day of the last session. This pertains to the Indian Forest Service. At that time, I had suggested that—in the British days, it was different; we had only the Indian Foreign Service—now we have got another service, the Indian Forest Service, the initials of which are the same, the I.F.S. to avoid confusion, it should be named as the Indian Jungle Service, the I.J.S. (Interruption).

Shri D. C. Sharma: (Gurdaspur): My friend always thinks of jungles.

Mr. Speaker: Order, order.

12.42 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members from the sittings of the House in their Nineteenth Report have recommended that leave of absence be granted to the following members for the periods indicated against each:—

- (1) H. H. Raja Yeswantrao M. Mukne 25th July to 7th September, 1966 (Fifteenth Session).
- (2) Shri A. Jayaraman 1st to 18th May, 1966 (Fourteenth Session) and 25th July to 2nd September, 1966 (Fifteenth Session).